

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/MP/2019

Subject : Petition under Regulations 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and Detailed Procedure dated 15.5.2018 for extension of time for filing of documentation under Clauses 5.1 and 9.2 of the Detailed Procedure and deemed stage-II connectivity accorded by Power Grid Corporation of India Limited to ReGen Wind Farm (Vagarai) Pvt. Ltd.

Date of Hearing : 9.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : ReGen Wind Farm (Vagarai) Pvt. Ltd.

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri M.G. Ramachandran, Senior Advocate, REF(P)L
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Siddharth Sharma, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ranjeet S. Rajput, PGCIL

Record of Proceeding

Learned senior counsel for the Petitioner submitted that the other conditions provided in Clause 9.2.2 of the Detailed Procedure, 2018 of the ownership or leasehold rights or land use rights for 50% of the land required for the capacity at Stage- II Connectivity has been duly achieved by the Petitioner. Learned senior counsel submitted that the Petitioner vide its letter dated 18.3.2019 has already submitted all the relevant documents and details in regard to the achievement of the conditions relating to ownership or leasehold rights or land use rights for 50% of the land required for the capacity of Stage II Connectivity. Learned senior counsel further submitted that as per Clause 9.3.2 of the Detailed Procedure, 2018 documents regarding financial closure is required to be submit within nine months from the date of grant of Stage II Connectivity and not from the date of notification of detailed procedure, 2018 dated 15.5.2018.

2. Learned counsel for the Respondent submitted that the Petitioner is required to submit documentary proof for "release of at least 10% funds towards generations project execution supported by Auditor's certificate regarding release of such funds through equity and documents regarding achievement of financial closure". Learned counsel submitted that PGCIL has not received land documents and title deeds.

Learned counsel further submitted that as per detailed procedure, 2018 petitioner need to submit the documents as per Clause 9.2.2 and Clause 9.3.2 within 9 months from 15.5.2018.

3. After hearing the learned senior counsel for the Petitioner and PGCIL, the Commission directed the Petitioner to place on record by 19.7.2019 the title documents filed by it in compliance with clause 9.3.2 of the Detailed Procedure. PGCIL was directed to verify its records as to whether it has received the land documents and title deeds and submit the same on affidavit by 26.7.2019 after verifying existing records/freshly submitted records about the compliance/non-compliance by the Petitioner. PGCIL was further directed to submit the details of applicants seeking stage-II Connectivity at the same location.

4. The Commission directed that interim direction dated 28.2.2019 shall be continued till further order.

5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T. D Pant)
Dy. Chief (Law)